

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO -2985**  
ANSWERED ON -26/03/ 2025

**MOTOR VEHICLE ACCIDENT CLAIM TRIBUNALS**

2985. DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total number of accident claim cases pending for resolution nationwide along with the number of cases that have been unresolved for more than five years, State-wise;
- (b) the actions taken by Government in partnership with relevant stakeholders to accelerate the resolution of longstanding accident cases at Motor Vehicle Accident Claim Tribunals; and
- (c) whether Government has started or intends to implement any proactive strategies to facilitate faster resolution of claim cases by insurance companies through suitable legal amendments, and, if so, the details thereof and, if not, the reasons therefor?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN GADKARI)

(a) to (c) Section 165 of Motor Vehicles Act, 1988 empowers the State Government to constitute one or more Motor Accidents Claims Tribunals by notification in the Official Gazette for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both.

On receipt of an application for compensation made under Section 166, the Claim Tribunal under Section 168 after giving notice of the application to the insurer and after giving the parties (including the insurer) an opportunity of being heard, hold an inquiry into the claim or, as the case may be, each of the claims and, subject to the provisions of section 163, may make an award determining the amount of compensation which appears to it to be just and specifying the person or persons to whom compensation shall be paid and in making the award the Claims Tribunal shall specify the amount which shall be paid by the insurer or owner or driver of the vehicle involved in the accident or by all or any of them, as the case may be. Claims Tribunal shall arrange to deliver copies of the award to the parties concerned expeditiously and in any case within a period of fifteen days from the date of the award. When an award is made under section 168 of the Motor Vehicles Act, 1988, the person who is required to pay any amount in terms of such award shall, within thirty days of the date of announcing the award by the Claims Tribunal, deposit the entire amount awarded in such manner as the Claims Tribunal may direct.

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